## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 257/2022

ROHIT RANJAN Petitioner(s)

**VERSUS** 

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.90660/2022-GRANT OF INTERIM RELIEF and IA No.90661/2022-EXEMPTION FROM FILING 0.T. )

Date: 08-07-2022 This petition was called on for hearing today.

CORAM: HON'BLE MS. JUSTICE INDIRA BANERJEE HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Siddharth Luthra, Sr. Adv.

Ms. Ruby Singh Ahuja, Adv. Mr. Samarjit Pattnaik, Adv.

Mr. Vishal Gehrona, Adv. Mr. Varun Khanna, Adv.

Ms. Kritika Sachdeva, Adv.

Mr. Vikas G., Adv.

Mr. Irfan Muzamil, Adv.

Mr. Satyam Chaturvedi, Adv. M/S. Karanjawala & Co., AOR

## For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

Issue notice.

Service on the Union of India be effected through the office of the Central Agency.

In the meanwhile, there will be an interim order restraining the the respondent-authorities from taking coercive steps against the petitioner to take him into custody in connection with the anchoring/telecast of DNA on 1<sup>st</sup> July, 2022.

(GULSHAN KUMAR ARORA) AR-CUM-PS (MATHEW ABRAHAM)
COURT MASTER (NSH)